

# TRIPURA GAZETTE



*Published by Authority*  
**EXTRAORDINARY ISSUE**

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*Agartala, Wednesday, January 10, 2024 A. D., Pausa 20, 1945 S. E.*

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**PART--IV--** Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

## TRIPURA LEGISLATIVE ASSEMBLY SECRETARIAT

NEW CAPITAL COMPLEX  
AGARTALA, TRIPURA, PIN-799010

No.F.7(13-18)-LA/2024/291

Dated, Agartala, the 08th January, 2024.

### NOTIFICATION

“As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, ‘The Tripura State Rifles (Fourth Amendment) Bill, 2023 (The Tripura Bill No. 13 of 2023)’ as introduced in the Assembly on the 8<sup>th</sup> January, 2024 to be published in the Tripura Gazette.”

*Bm 08.01.2024*  
( B. Majumder )

Secretary  
Tripura Legislative Assembly

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**The Tripura Bill No. 13 of 2023**

**THE TRIPURA STATE RIFLES (FOURTH AMENDMENT) BILL, 2023**

**A  
BILL**

**Further to amend the Tripura State Rifles Act, 1983**

BE it enacted by the Tripura Legislative Assembly in the 75<sup>th</sup> year of the Republic of India as follows:-

Short title and Commencement 1. (1) This may be called "The Tripura State Rifles (Fourth Amendment) Act, 2023;

(2) It shall come into force on the date of its publication in the Official Gazette.

Amendment of Clause(q) of Section 3. 2. In the Tripura State Rifles Act, 1983 Clause (q) of Section (3) shall be substituted with the following:-

"Subedar" means a person appointed by the Director- General of Police, who is a Subedar (GD) or Subedar (Head Clerk) or Subedar (Accountant) or Subedar (Communication) or Subedar (Medical) and includes a person who may be transferred by the Director-General of Police to fill any of the above posts on deputation from amongst the Inspectors of Police, Tripura"

**STATEMENT OF OBJECTS AND REASONS**

The existing definition of Subedar as mentioned in 3(q) of Tripura State Rifles Act, 1983 is very concise and which needs to be elaborated. The existing definition of Subedar sometimes creates ambiguity in dealing with promotion issues from Subedar to TPS-Gr.II as there are different cadres of Subedar in TSR Battalions such as Subedar(Head Clerk), Subedar(Accountant), Subedar(GD), Subedar(Communication) and Subedar(Medical) . All cadres of Subedar are also come under the purview of same rule, regulation & service conditions of TSR. To eliminate any complicity in promotional process from the post of Subedars to TPS-Gr.II, there is need to describe the definition of Subedars of TSR elaborately at 3(q) of Tripura State Rifles Act, 1983 by modifying the existing definition of Subedar.

The Bill seek to achieve the aforesaid objects.

**CHIEF MINISTER**

**TECHNICAL REPORT**

This is the Tripura State Rifles (Fourth Amendment) Bill, 2023. The subject matter of the Bill relates to entry No. 2 of the State List (List-II) of the Seventh Schedule to the Constitution of India. The State Legislature is, therefore, competent to legislate on the subject. The provisions of the Bill are not repugnant to any of the provisions of any existing Central Law on the subject or the Constitution of India.

This is not a money Bill within the meaning of Art.199 of the Constitution. Prior recommendation of the Governor for introducing the bill in the Legislative Assembly is not, therefore, necessary.

**Secretary, Home**

Tripura Gazette, Extraordinary Issue, January 10, 2024 A. D.

**FINANCIAL MEMORANDUM**

The Bill if enacted and brought into operation shall not involve any additional expenditure from the Consolidated Fund of the State.

**Secretary, Home**